

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

21.

**COMP.APPL/96(MB)2023
CONT.A./11(MB)2023
IN CP/91(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.02.2024**

NAME OF THE PARTIES:

Punit Aggarwal

Vs

Tripti Creations Private Limited

SECTION: 59, 241(1) OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Ashish O. Lalpuria, Ld. Counsel for the Petitioner present. Mr. Amir Arsiwala, Ld. Counsel for the Respondent present.
2. Both the parties reported that the shares belong to the petitioner i.e. 480 shares. The Petitioner is willing to sell these said 480 shares to the Respondent No.2 and Respondent No.2 is willing to purchase these shares at the rate of Rs.7398.93 per share.
3. In view of the above, the present CP/91(MB)2021 is disposed of. The payment of the value of shares can be completed within three months from the date of this orders. In view of the above, COMP.APPL/96(MB)2023 and CONT.A./11(MB)2023 become **infructuous**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)